

# RAJYA SABHA

*Wednesday, the 15th May, 2002/25 Vaisakha, 1924 (Saka)*

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS

### Modernisation of Police

\*701. SHRI RAJU PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have granted/sanctioned financial assistance to the Haryana Government for modernisation of police force and purchase of sophisticated equipments;

(b) if so, what are the details of funds released during the last two years;

(c) whether State Government has utilized the funds for the said purpose and if not, the reasons therefor; and

(d) what steps are being taken by Government to ensure that the funds granted/sanctioned are utilized for the purpose they were given by the Haryana Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (d) A Statement is laid on the Table of the House.

### *Statement*

(a) and (b). The State Government of Haryana has been given Central Assistance to the tune of Rs. 28.325 crore for the year 2000-2001 and Rs. 24.46 crore for the year 2001-02 for the modernisation of its Police, including purchase of sophisticated weapons, under the Scheme for Modernisation of State Police Forces.

(c) According to the progress report received from the State Government, the utilization of funds has been to the extent of

Rs. 27.535 crores out of the funds allotted in 2000-2001. The utilization report in respect of funds allotted in 2001-2002 has not yet been received from the State Government.

(d) The implementation of the Scheme is monitored at the State Government level by a high powered Committee under the Chief Secretary. The Central Government also monitors the implementation of the Scheme by obtaining periodic reports from the State Government. Monitoring teams have also been set up to oversee the implementation of the Scheme and utilization of Central funds.

श्री राजू परमार: सर, पुलिस फोर्स के मॉडर्नाइजेशन का भार गृह मंत्रालय के ब्यूरो ऑफ पुलिस रिसर्च एंड ट्रेनिंग को सौंपा गया है। गृह मंत्रालय की तरफ से पिछले वर्ष 1 हजार करोड़ रूपया मॉडर्नाइजेशन के लिए दिया गया था और जैसे कि जवाब में बताया गया है कि हरियाणा सरकार ने वर्ष 2001-02 का यूटिलाइजेशन सर्टिफिकेट अभी तक भेजा नहीं है। मैं माननीय गृह मंत्री जी से यह जानना चाहूंगा कि जैसे हरियाणा को वर्ष 2000-01 और 2001-02 में जो फंड दिया गया, उसके बारे में वर्ष 2001-02 का यूटिलाइजेशन सर्टिफिकेट अभी तक नहीं आया है, तो ऐसे और कितने राज्य हैं, जो कि फंड मिलने के बाद भी उसके यूटिलाइजेशन सर्टिफिकेट बगैरह नहीं भेजते हैं? दूसरा, मैं आपके माध्यम से यह भी जानना चाहूंगा कि जैसे जम्मू-कश्मीर, नार्थ इस्टर्न स्टेट्स, गुजरात, आन्ध्र ऐसे राज्यों को भी कोई धनराशि पुलिस फोर्स के मॉडर्नाइजेशन के लिए आपके मंत्रालय की तरफ से दी गई है या नहीं?

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, this question pertains to the State of Haryana. The Utilisation Certificates, for the year 2001-02, have not been furnished by the Government of Haryana. As per the progress report issued, the Government of Haryana utilised the entire funds released prior to 2000-01. The utilisation of funds has been reported to the extent of Rs. 55.7 crores, against the total approved plan of Rs. 56.67 crores during the year 2000-01. The Utilisation Certificate against the allocation made in 2001-02 is yet to be received. It does not mean that they have not utilised it. There may be some delay. The Home Ministry is regularly monitoring this. Even after utilisation, through purchase of weaponry, etc., sometimes, there may be delay. And, so far as Haryana is concerned, this report is yet to be received.

With regard to the second part of the supplementary of the hon. Member pertaining to other States, I would submit that this question is specifically relating to Haryana. Therefore, the other part of the supplementary does not arise out of the main question.

श्री राजू परमार: सर, यह तो पूरे पुलिस फोर्स के मॉडर्नाइजेशन की बात है, यह दूसरे राज्यों का सवाल होना चाहिए। जैसे जम्मू-कश्मीर है, गुजरात है, आन्ध्र है, नॉर्थ ईस्टर्न स्टेट्स जहां पर नए चैलेंज खड़े हुए हैं, उनके लिए आपने क्या एलोकेशन किया है और क्या करने जा रहे हैं, उसका जवाब तो मंत्री महोदय को देना ही चाहिए?

SHRI CHENNAMANENI VIDYA SAGAR RAO: About the utilisation of Rs. 1,000 crores, I would like to submit that this is a very important issue. Sir, up to 1999-00, we have received the Utilisation Certificates from all the States. So far as the Utilisation Certificates, pertaining to all the States, for the year 2000-01, are concerned, we have received Certificates to the extent of Rs. 506 crores. So, more than half the amount provided for the modernisation of the police force has been utilised. Therefore, this is in progress. The rest of the amount must have also been utilised by the State.

श्री राजू परमार: चेयरमैन सर, आप जानते हैं कि गुजरात में ढाई महीने से कम्युनल रॉयट्स की वजह से जान और माल का काफी नुकसान हुआ है और पुलिस फोर्स के सामने भी उंगलियां उठाई गई हैं। मैं माननीय गृह मंत्री जी से यह जानना चाहूंगा कि गुजरात की वर्तमान स्थिति को देखते हुए, गुजरात सरकार ने क्या कोई एडीशनल फंड की डिमांड आपके सामने रखी है? यदि रखी है तो वह क्या है, उसके बारे में आपसे जानना चाहूंगा और यदि नहीं, तो क्या होम मिनिस्टर इसके बारे में कुछ एडीशनल फंड, पुलिस फोर्स के मॉडर्नाइजेशन के लिए गुजरात सरकार को देने का कुछ सोच रहे हैं या नहीं?

गृह मंत्री (श्री लाल कृष्ण आडवाणी): सभापति जी, सामान्यतः लाॅ एंड आर्डर राज्य का विषय है, लेकिन इस मामले में केन्द्रीय सरकार सदैव दिलचस्पी रखती रही है। खासकर जब पार्लियामेंटरी स्टैंडिंग कमेटी ने, 1998-99 में मिनिस्ट्री ऑफ होम अफेयर्स की पार्लियामेंटरी कमेटी ने मॉडर्नाइजेशन के संबंध में दी जाने वाली राशि के बारे में कहा कि यह पर्याप्त नहीं है और उसे बढ़ाना चाहिए, तब सरकार ने कैबिनेट स्तर पर इसे बढ़ाने का निर्णय किया और पहले जहां हम केवल मात्र 50 करोड़ देते थे, वह राशि धीरे-धीरे बढ़कर 2 सौ करोड़ पहुंच गयी और वर्ष 1999 में हम ने तय किया कि हम इस के बाद प्रति वर्ष 1000 करोड़ मॉडर्नाइजेशन के लिए देंगे।

सभापति महोदय, हरियाणा का सवाल होने के कारण मैं सदन को यह बता सकता हूँ कि 1991 से लेकर 1999 तक अधिक-से-अधिक जो राशि हरियाणा को एक साल में दी गयी, वह 1 करोड़ दी गयी और बाकी 47 लाख से लेकर 71 लाख तक अलग-अलग दी गयी। लेकिन वर्ष 1999 में 3 करोड़ 19 लाख दिए गए, वर्ष 2000-2001 में 28 करोड़ दिए गए और 2001-2002 में 24 करोड़ दिए गए। इस तरह यह राशि इतनी बढ़ा दी गयी है क्योंकि हम मानते हैं कि जब तक राज्यों की पुलिस का मॉडर्नाइजेशन नहीं होता, तब तक बढ़ते हुए अपराध और आतंकवाद का भी मुकाबला करना संभव नहीं होगा। इस संदर्भ में गुजरात सरकार या कोई और सरकार जो स्कीम बनाकर देते हैं, उसके अनुसार उन्हें राशि दी जाती है।

**SHRI C. RAMACHANDRAIAH:** Sir, this is a very important question. There is every need for modernisation of the police force and they should be fully equipped with the latest weapons. Sir, in Andhra Pradesh, naxalite problem is rampant. So, the Government of Andhra Pradesh has given a call for talks with naxalites. A date for discussion has been stipulated, and there seems to be a positive response from the naxalites also. In view of the impending necessity of maintaining law and order, and in order to attract more investments for the development of the State, it has become necessary to invite them for talks. I would like to inform the Minister that it is not a question of providing more funds for modernisation of the police machinery in the State only, but it is a socio-economic problem also. So, the Government of Andhra Pradesh has submitted a project report not only for modernisation of the police force, but also for providing a responsive administration, settlement of grievances and main issues in the maxalite-infected areas, and intensification of development activities in the tribal areas. This is the first aspect of the question where the Government of Andhra Pradesh required more funds.

Secondly, there is going to be a breakthrough with regard to the talks with naxalites. We are very optimistic about it. A lot of surrenders are taking place, so, there is a necessity for providing relief and rehabilitation to the surrendered naxalites. It is going to be a stupendous task for the Andhra Pradesh Government. I would like to know whether the Government has any plan to help the State, financially to achieve this objective.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, so far as Andhra Pradesh is concerned, the hon. member has raised three supplementary questions. The first point is that the State Government is talking with the naxalites and most of the naxalites are willing to surrender. Sir, law and order is, basically, a State subject. We welcome all those naxalite group who wish to surrender with weapons. The second part of his supplementary was regarding modernisation of police force and how to deal with the naxalite problem. I would like to say that for this purpose special grants are given under security-related expenditure. Around 50 per cent of the expenditure incurred by the State Government in combating the menace of the naxalites is reimbursed by the Central Government. So far as the socio-economic plan is concerned a coordinated cell has been set up in the Home Ministry and they are monitoring all these issues. The socio-economic reports, submitted by the naxalite-affected States, are examined, and thereafter sent to the Planning Commission. So, that will be decided at the time of making Plan allocations for the respective State Governments.

श्री रमा शंकर कौशिक: सभापति महोदय, माननीय गृह मंत्री जी स्वयं स्वीकार करते हैं कि वाकई राज्यों की पुलिस के पास साज-सज्जा और आधुनिक हथियारों का बड़ा अभाव है और जो हमारी आवश्यकताएं हैं, उन आवश्यकताओं के अनुरूप आज उनके पास यह सब नहीं है। माननीय मंत्री जी ने यह भी बताया कि हमने एक हजार करोड़ रुपये का प्रावधान किया है, लेकिन इतने बड़े देश में, देश के राज्यों में, जहां ऐसी साज-सज्जा और आधुनिक हथियारों का सर्वथा अभाव है तो क्या माननीय मंत्री जी विचार करेंगे कि इस राशि को बढ़ाया जाए और शीघ्र से शीघ्र राज्यों की पुलिस को साज-सज्जा के हिसाब से और हथियारों के हिसाब से आधुनिक बनाया जाए? मेरे प्रश्न का पहला भाग तो यह है, इसी के साथ दूसरे भाग में, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि इस वर्ष पूरे देश के राज्यों में कितनी राशि आवंटित करने का निश्चय किया गया है?

श्री लाल कृष्ण आडवाणी: सभापति जी, मैं इसका उत्तर दे चुका हूँ, जहां तक मॉडर्नाइजेशन की स्कीम है, मॉडर्नाइजेशन ऑफ द पुलिस बाई द सेंटर, यह तो करीब तीस साल पुरानी स्कीम है और इसमें कुल मिलाकर सारे देश के लिए वर्षों तक हम पचास करोड़ रुपये देते थे, जिसको बढ़ाकर दो सौ करोड़ रुपए किया और पिछले तीन सालों में इसको एक हजार करोड़ रुपए किया है। यह एक असाधारण कदम है और इस असाधारण कदम में सब राज्यों को उनकी स्कीम और आवश्यकताओं के अनुसार उस

अनुपात में दिया जाता है। आज का यह जो प्रश्न है, हरियाणा के दो वर्षों के संदर्भ में है कि उस राशि का उपयोग हुआ या नहीं हुआ, उसका विस्तार से मेरे सहयोगी ने उत्तर दे दिया है।

**श्री सुरेश पचौरी:** आदरणीय सभापति महोदय, जैसा कि माननीय मंत्री जी ने बताया, फाइनेन्सियल ईयर 2000-2001, 2001-2002 के अंतर्गत प्रतिवर्ष एक हजार करोड़ रुपए देने का प्रावधान किया गया है, जहां तक पुलिस के मॉडर्नाइजेशन का प्रश्न है और एक्सट्रिमिस्ट एक्टिविटीज के मद्देनजर वित्तीय मदद देने का प्रश्न है। मैं आपके माध्यम से मंत्री महोदय से यह जानना चाहूंगा कि ऐसे कौन-कौन से राज्य हैं, जिनके यूटीलाइजेशन सर्टिफिकेट नहीं मिल पाए हैं क्योंकि यूटीलाइजेशन सर्टिफिकेट के आधार पर ही आगे के लिए वित्तीय मदद देने की बात तय होती है? दूसरे पार्ट में, मेरा प्रश्न यह है कि ऐसे राज्य, जहां राज्य नक्सलवादी गतिविधियां बहुत जोरों से हैं, वहां पर पुलिस को मॉडर्नाइज किया जाए और उनको वेल्ड इक्वूप्ड इक्वूपमेंट दिए जाए, इसको मद्देनजर रखते हुए मध्य प्रदेश और छत्तीसगढ़ जैसे राज्यों को कितना पैसा आवंटित किया गया है? यह सही है कि यह प्रश्न हरियाणा से संबंधित है, लेकिन पूरे देश के संदर्भ में नक्सलवादी गतिविधियां को दृष्टि में रखते हुए माननीय मंत्री जी ने जो उत्तर दिया है, उसी संदर्भ में मैं यह जानना चाहता हूँ कि जिन राज्यों में नक्सलवादी गतिविधियां चल रही हैं, सिक्वोरिटो रिलेटेड एक्सपेंडीचर के अंतर्गत ज्यादा से ज्यादा राशि, जितनी राज्यों ने चाही है उस हिसाब से, उपलब्ध कराने की क्या आप व्यवस्था करेंगे?

**SHRI CHANNAMANENI VIDYA SAGAR RAO:** Mr. Chairman, Sir, with regard to the security-related expenditure of the naxalite-affected State, I have already answered about that. As far as these particular States are concerned, if a separate question is put, I will reply to that. As far as the general utilisation of the money allocated for modernisation of police force is concerned. I have already submitted that in the year 2000-2001, about Rs. 506 crores have already been utilised. Utilisation Certificate have also been received. As for the remaining amount, probably, it may be under process. But if we see the picture, it is a progressive one.

**PROF. M. SANKARALINGAM:** Mr. Chairman, Sir, in view of the increased crimes throughout our country, its modern technicalities and international linkages, I would like to know from the hon. Minister whether the Central Government itself will plan modernisation of police for, a training programme, with a modern approach to training, in Delhi itself, taking police forces from different States.

SHRI L. K. ADVANI: Sir, most of the States have their own training centres. There is a major National Police Academy. At Hyderabad, which is under the Ministry of Home Affairs. In these training centres, all the police personnel are given training to become equipped, in modern terms, to face crime. In reply to an earlier question—a question was raised about the utilisation—I may say that all the State Governments, except Rajasthan, have made complete utilisation of the funds released during the period 1997-98 to 1999-2000. The State Government of Rajasthan has an unspent balance of Rs. 29 lakhs, pertaining to the financial year, 1999-2000. For 2001-02, no State Government has reported utilisation of funds, as yet, as the majority of the funds were released during the last quarter of the financial year.

श्री कृपाल परमार: सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि भारतीय पुलिस पिछले 50 सालों से पहले सड़कों पर डंडा लेकर चलती थी, आधुनिकीकरण के इस दौर में आज उसे मॉडर्न हथियारों से लैस किया जा रहा है, मैं इसका स्वागत करता हूँ। लेकिन इसके साथ ही साथ मैं कहना चाहता हूँ कि पुलिस का आम जनता के साथ जो व्यवहार है, उसमें कोई सुधार नहीं हो रहा है। हथियारों का तो आधुनिकीकरण हो रहा है लेकिन पुलिस के व्यवहार में कोई सुधार नहीं हो रहा है। मैं, सभापति जी, आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि हमारे जो पुलिस के ट्रेनिंग कैम्प हैं, केन्द्र सरकार प्रदेश सरकारों को उनमें पुलिस के व्यवहार के बारे में क्या कोई निर्देश दे सकती है ताकि हमारी पुलिस, जो आजादी के 50 साल के बाद भी हमारे देश के नागरिकों के साथ एक गुलाम देश के नागरिकों जैसा व्यवहार करती है, लोगों के साथ ठीक व्यवहार करना शुरू करे?

MR. CHAIRMAN: The supplementary does not arise out of the main question.

SHRI M.V. RAJASHEKARAN: Mr. Chairman, Sir, the known sandalwood smuggler, Veerappan, is playing havoc in all the three States, namely, Karnataka, Kerala and Tamil Nadu. For the last many years, we have not been able to find a solution to this problem, because of lack of modern equipment. Sir, through you, I would like to know from the hon. Minister whether the Karnataka Government has made a request to supply modern equipment so that the movements, of this smuggler can be tracked and action can be

taken. Sir, unfortunately, though the Karnataka Governemnt has been spending a lot of money on this particular thing, they have not been able to find the necessary resources to tackle this problem. Therefore, Sir, through you, I would like to know from the hon. Home Minister, what action the Government of India is proposing to take in this direction. And, will the Government of India act immediately, because this brigand has become a menance for all the three States?

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, this is a separate question, which pertains to Veerappan. It does not arise out of the main question. ...*(Interruptions)*...

SHRI M.V. RAJASHEKARAN: Mr. Chairman, Sir, we have not been able to get a proper reply. ...*(Interruptions)*... Hon'ble Chairman, Sir, we have not been able to get a proper reply from the hon. Minister. This shows that he is not giving proper attention to it. ...*(Interuptions)*...

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I am sure, Veerappan is not there in Haryana. That is one thing. The second thing, Sir, is that, as far as the question of providing assistance is concerned, I would say that, as per the requirements ...*(Interruptions)*...

SHRI M.V. RAJASHEKARAN: Sir, he is not able to understand the seriousness of the situation. ...*(Interruptions)*... All the three States are facing a great crisis, and more than 100 people have already been killed. Sir, will the hon. Minister give proper attention to it? This shows their irresponsibility. Therefore, Sir, I would request that the Government to come to the rescue of Karnataka State and provide all the modern gadgets required by it, in order to track the movements of this brigand.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, the Central Government will assist the State Governments, as per their requirements. however, I would still say that this question does not arise out of the main question.

SHRI RAMA MUNI REDDY SIRIGIREDDY: Sir, we are going in for reforms in every sector. In our country the police system is very old. Every State is facing so many problems relating to law and order, I would like to know whether you are planning to take any



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steps to bring about reforms in the police system throughout the country.

MR. CHAIRMAN: The question put by the hon. Member is very wide. This particular question is related to the Haryana State only.

SHRI RAMA MUNI REDDY SIRIGIREDDY: Sir, modernisation of police to improve law and order is the concern of all States. Reforms are being brought about in so many sectors. There is a need for reforms in this sector also to improve law and order.

SHRI L.K. ADVANI: Sir, the process of modernisation of police is part of the reforms we are pursuing rigorously. Even though the issue comes within the State purview, the Central Government plays its role in it.

#### **Cases against Delhi Police officials**

\*702. SHRI B. J. PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Delhi Police officials facing enquiries in corruption cases.

(b) the number of policemen punished for corrupt acts during the last two years.

(c) whether policemen are imparted refresher courses/training periodically to make them public-friendly; if so, the details of such courses; and

(d) the forum set up to redress the grievances of the policemen?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (d) A Statement is laid on the Table of the House.

#### **Statement**

(a) There are at present 100 Delhi Police officials against whom the departmental proceedings instituted in connection with corruption charges are in progress.

(b) During the years 2000 and 2001, 111 Delhi Police officials were punished in connection with corruption cases instituted against them.